

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.409
CP(CAA)117/ND/2021

IN THE MATTER OF:

Ankush Holding Limited & Ors.
And
Subramanian Natarajan

... Applicant

Order under Section 230-232 of Companies Act, 2013.

Order delivered on 07.03.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amit Goel, Adv. & Mr. Deepak Mittal,
Adv.
For the OL : Ms. Hemlata Rawat, Adv. with Mr. Manas
Tripathi, Adv.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the Petitioner Company, the Ld. Counsel for the RD as well as the Ld. Counsel for the OL. The report of the RD and OL are on record. Reply to the RD has already been filed and also heard the proxy Counsel for the RD as well as the Ld. Counsel for the Petitioner. The proxy Counsel for the Income Tax Department has sought further time to file their report. One last opportunity is granted to the Income Tax Department to file their report, failing which, the right to file report shall stand closed.

Let the matter be fixed for hearing on **11.04.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)